

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

RA No.6/04 in  
MA Nos.21,22/2004  
O.A.No.95/2001

New Delhi, this the 5<sup>th</sup> day of February, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)  
HON'BLE SHRI S.P. ARYA, MEMBER (A)

J.N. Verma & Ors.

-Applicants

-Versus-

Union of India & Others

-Respondents

Q.R.D.E.R (BY CIRCULATION)

The present RA is filed by the review applicants, seeking review of my order dated 25.11.2003 passed in OA No.95/2001.

2. Review applicants have also filed MA Nos.21-22/2004 for condonation of delay and stay of recovery of the amount advanced to applicants against their LTC claims. We have perused the MAs and do not find any sufficient cause to condone the delay or to grant interim relief as prayed. MAs are, therefore, rejected.

3. However, in the interest of justice, we have also perused our order dated 25.11.2003 as also the review application and do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA they wish to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative

Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT- 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

2020  
(S.P. Arya)

Member (A)

"San."

S. Raju  
(Shanker Raju)  
Member (J)